

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1340
ANSWERED ON:13.08.2013
REHABILITATION OF VICTIMS OF NAXAL VIOLENCE
Vijayan Shri A.K.S.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of people affected from naxal violence in the country during the last three years, State-wise;
- (b) whether the Government proposes to rehabilitate those affected by naxal violence;
- (c) if so, the details thereof;
- (d) whether the security forces had been accused of human rights violations in tackling naxal problem; and
- (e) if so, the details thereof and the action taken against them?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c): The State-wise details of incidents of Left Wing Extremist (LWE) violence during the last three years and the current year (up to 31.07.2013) is annexed. The State Governments have their own policy for rehabilitation of the families of civilians and the State Police personnel killed in LWE violence. However, under the Security Related Expenditure (SRE) Scheme, the Central Government, inter-alia, reimburses to the State Governments the ex-gratia payment of upto Rs. 1 lakh to the family of civilian killed and Rs. 3 lakh to the family of security personnel killed in LWE violence. Besides, the Government of India is administering a Scheme titled "Central Scheme for Assistance to Civilian Victims of Terrorist/ Communal/ Naxal Violence" under which a financial assistance of Rs. 3 lakh is given for each death or permanent incapacitation (disability of 50% or above) to the affected family.

(d) and (e): All anti-naxal operations are planned by State police and the Central Armed Police Forces (CAPFs) assist them in such operations. There have been occasional complaints against Security Forces of violation of human rights during anti-naxal operations. Such allegations usually surface after exchanges of fire between the Left Wing Extremists and the Security Forces.

The CAPFs have sensitized their field formations to take utmost care to avoid casualties/ injuries and any form of harassment of locals while undertaking anti-naxal operations even when they are used as human shields by the Maoists. Further, in all genuine instances of complaints against security forces of alleged violation of human rights during anti-naxal operations, the State Governments/ Central Armed Police Forces (CAPFs) initiate enquiries and if found guilty, departmental/ criminal proceedings are initiated against the erring personnel. The Government of India has issued instructions to all State Governments / CAPFs to adhere to the highest standards of human rights during anti-LWE operations and to strictly deal with aberrations, if any.